



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 27th September, 2021

No. LGL.94/2021/37.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 23rd September, 2021 is hereby published for general information.

ASSAM ACT NO. XXXI OF 2021

(Received the assent of the Governor on 23rd September, 2021)

THE ASSAM TENANCY ACT, 2021

AN ACT

to establish Rent Authority to regulate renting of premises and to protect the interests of landlords and tenants and to provide speedy adjudication mechanism for resolution of disputes and matters connected therewith or incidental thereto.

It is hereby enacted by the state of Assam in the Seventy-second Year of the Republic of India as follows :-

CHAPTER I PRELIMINARY

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| Short title,
extent and
commencement | 1. | <p>(1) This Act may be called the Assam Tenancy Act, 2021.</p> <p>(2) It extends to the whole of the State of Assam.</p> <p>(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint and different dates may be appointed for different provisions of this Act.</p> |
| Definitions | 2. | <p>In this Act, unless the context otherwise requires,—</p> <p>(a) “landlord”, means the landowner or lessor or any other person who receives or is entitled to receive, on his behalf the rent of any premises, on his own account, if the premises were let to a tenant, and shall include —</p> <p style="margin-left: 40px;">(i) his successor-in-interest; and</p> <p style="margin-left: 40px;">(ii) a trustee or guardian or receiver receiving rent for any premises or is entitled to so receive, on account of or on behalf of or for the benefit of, any other person such as minor or person of unsound mind who cannot enter into a contract;</p> <p>(b) “local authority” means a Village Panchayat or Panchayat Samiti or Zila Parishad or a Municipal Corporation or a Municipal Council or a Planning or a Development Authority, by whatever name called, or the Cantonment Board, or as the case may be, a civil area committee appointed under section 47 of the Cantonment Act, 2006 or such other body entitled to function as a local authority in any city or town, constituted under any law for the time being in force;</p> <p>(c) “Notification” means a notification published in the Official Gazette of the State and the expression “notify” with its grammatical variations and cognate expressions shall be construed accordingly;</p> |

Central Act
41 of 2006